

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 185 of 2013 & 264 of 2013

Dated : **30th March, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

A.No.185 of 2013 & IA No. 254 of 2013 & IA No. 170 of 2014

Bhaskar Shrachi Alloys Ltd. **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent (s) : Mr. K. S. Dhingra for R-1
Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran for R-2

A.No. 264 of 2013 & IA No. 195 of 2014

Steel Authority of India Ltd. **Appellant(s)**
Versus
Damodar Valley Corporation & Ors. .. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajiv Shankar Dvivedi
Mr. Yash Wardhan

Counsel for the Respondent (s) : Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran

ORDER

In both these appeals being Appeal Nos.185 of 2013 and 264 of 2013, Mr. K.S.Dhingra, learned counsel for R-1/CERC and Mr. M.G.Ramachandran, learned counsel for R-2, namely Damodar Valley Corporation, have extensively argued and completed their respective arguments. They have been heard in their written submissions filed today itself.

Mr. Rajiv Yadav, learned counsel for the appellant in this appeal is also been heard in his rejoinder submissions. His arguments are concluded.

Judgment reserved.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

kt/jp